

Tezpur PS Case No-1276 of 2022
GR Case No-2426 of 2022
U/S-325/379/353 of Indian Penal Code

O R D E R

28.12.2022

Ld. Advocates of the petitioner has filed hazira.

Case diary as called earlier vide Order dated-19.12.2022 is received today from the I/O concerned.

Heard learned counsel of both sides on the instant petition. Also perused the instant petition.

The learned advocate of the petitioner has submitted that the accused persons, namely, Sri Raja Das and Sri Bijoy Saha are innocent and they are no way connected with the alleged offence. The Ld. Counsel of the accused further submitted that the accused persons are falsely implicated in this case. The Ld. Counsel of the accused also submitted that nothin has been seized from their possession and in the event of the release the accused on bail there is no chance of their absconding. Hence, prayed to allow the bail prayer of the accused persons.

Also perused the case diary. The prosecution story in brief is as follows that complainant, namely, Sri Raju Singha alleging that he is an employe of Maternity Child Hospital, Porowa, Tezpur and on 16.12.2022 while he was collecting blood samples he heard commotion inside the said hospital and thereafter, the above-named accused persons caused him grievous injuries. It is also stated that the said accused persons snatched away Rs.2000/- from his pocket. Hence, the prosecution case.

From perusal of the case record, it appears that investigation of this case is going on and yet to complete. From perusal of the case diary, sufficient incriminating materials have been found against the accused persons. However, the above-named accused persons are the FIR named accused persons. Hence, at this stage, if the accused persons are released on bail, the whole process of investigation of this case will be hampered.

28.12.2022

So, under such circumstances and considering the gravity and seriousness of offence alleged against accused and the stage of investigation, I find that this is not a case where the accused persons can be relied upon and enlarged on bail.

Accordingly, the bail petition No-1695/2022 filed on behalf of the accused persons stands rejected.

Return back the case diary to the Investigating Officer in seal cover.

Accordingly, bail application is disposed of.

Inform all the concerned.

Sri N. Bhatta
Chief Judicial Magistrate
Sonitpur at Tezpur